

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.76154 of 2016

(Arising out of Order-in-Original No.ST/SHILLONG NO.04/2016 dated 31.03.2016
passed by Commissioner of Central Excise, Shillong.)

M/s. Saumya Mining Limited

(Pyrkan, Pyrkan, Shella, East Khasi Hills, Meghalaya)

...Appellant

VERSUS

Commr. of Central Excise & Service Tax, Shillong

.....Respondent

(Morellow Compound, M.G.Road, Shillong-793001.)

APPEARANCE

NONE for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI SANJIV SRIVASTAVA, MEMBER(TECHNICAL)**

FINAL ORDER NO.75039 / 2021

DATE OF HEARING : 9 February 2021
DATE OF DECISION : 9 February 2021

ANIL CHOUDHARY :

As per the Certificate issued by department in Form-SVLDRS-4
dated 09.01.2020, the dispute between the parties has been finally
settled.

2. Accordingly, this appeal is disposed of on compromise in terms of Certificate SVLDRS-4.

(Dictated and pronounced in the open Court.)

SD/
(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

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